

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(IB) 12/NCLT/AHM/2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.03.2021**

Name of the Company: Tirupati Starch & Chemicals Limited
V/s
Industrial Enviro and Engineering
Services Pvt Limited
Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

In accordance with recent order issued by the Hon'ble Principal Bench, henceforth, all the matters pertaining to Indore bench are to be listed and attended by Court No. 2 on Thursdays and Fridays of every week. Due to this development, the matters of Court No. 2 of Ahmedabad bench already adjourned and listed today are also taken up for passing appropriate order.


Mr. Pratik Tripathi, PCS, appeared on behalf of the Petitioner.

Mr. Vivek Shah, advocate, appeared on behalf of the Respondent and submitted that reply has been filed by way of e-filing.

Petitioner is at liberty to file rebuttal documents, if any.

Meanwhile, parties are at liberty to file their written submissions.

List the matter on 28.04.2021.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 19th day of March, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**